

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S VIILBERY HEALTHCARE PRIVATE LIMITED
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Viilbery Healthcare Private Limited CIN: U85100MH2008PTC184527 PAN: AADCB5084B
2.	Address of the registered office	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 1,41,31,573/-
7.	Number of employees/ workmen	There are no employees as on the insolvency commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be sought through communication to the following email E-mail: eoi.vhpl@gmail.com
10.	Last date for receipt of expression of interest	30.09.2024
11.	Date of issue of provisional list of prospective resolution applicants	09.10.2024
12.	Last date for submission of objections to provisional list	14.10.2024
13.	Date of issue of final list of prospective resolution applicants	24.10.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.10.2024
15.	Last date for submissions of resolution plans	28.11.2024
16.	Process email id to submit EOI	eoi.vhpl@gmail.com



G. C. Shah

Gaurang Chhotalal Shah
Resolution Professional
For Viilbery Healthcare Private Limited

IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002
AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi Mahavir Nagar
Kandivali West Mumbai Suburban, Maharashtra-400067

Date: 15.09.2024
Place: Mumbai

MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (IN LIQUIDATION) E-AUCTION SALE NOTICE

Sale of Plant and Machinery owned by M/s. MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (in Liquidation) in accordance with Regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The sale will be conducted by the undersigned through the e-auction platform: <https://right2vote.in/login> as per Schedule I under Regulation 33 of the IBBBI (Liquidation Process) Regulations, 2016 for the following property:

Asset	Particulars	Reserve Price (Rs.)	EMD Amount (Rs.)
Land & Building	Freehold Land & Factory Building Site Address: Gat no 267 (Part) and 268 within village Kolawadi, Bhor, District Pune, Maharashtra - 412213.	2,79,05,665.00	27,90,566.50

Date and Time of E-Auction: 05th October 2024, at 12:30 PM to 02:30 PM IST
Email ID: macpl.cirp@gmail.com; **Mobile No.:** +91 9930331146
E-Auction Service Provide: Right2Vote InfoTech Private Limited

Terms and Condition of the E-Auction are as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" through approved service provider, M/s Right2Vote InfoTech Private Limited. This E-Auction Notice shall be read in conjunction with the complete E-Auction Process Information Document containing details of the assets, e-auction bid form, declaration and undertakings, general terms and conditions of the e-auction sale which will be made available by contacting on Mobile No.: +91 9930331146, Email ID: macpl.cirp@gmail.com in the working hours from Monday to Friday and on the website of the E-Auction Service Provider.
 - It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of assets put on auction will be permitted to interested bidders at sites from the date of publication to the last date of submitting documents & EMD.
 - Intending bidders should submit the Request Letter for participation in the E-Auction along with KYC and other documents. The formats can be taken from the E-Auction Process Information Document. These documents should reach the office of the Liquidator through physical delivery or post/courier at the address given above on or before **30th September 2024**. The eligible bidders shall submit the evidence for EMD Deposit of **10%** of reserve price on or before **03rd October 2024**.
 - The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through Demand Draft in the name of "Maharashtra Ayurved Center Private Limited - in Liquidation"
 - The bidders are requested to visit <https://right2vote.in/> for detailed terms and conditions for e-auction process before submitting their bids and taking part in the e-auction sale proceedings.
- Date: 16-09-2024** **IP Ashok Mittal**
Place: Mumbai **Liquidator,**
Maharashtra Ayurved Center Private Limited - In Liquidation,
Reg. No: IBBBI/PA-001/IP-P-02549/2021-2022/13889,
Addr: S-138, B Wing, Express Zone Mall, Western Express Highway Goregaon East, Mumbai Suburban, Maharashtra, 400063.

NOTICE

NOTICE is hereby given that the Certificate for Equity 80 Shares of face value Rs. 1/- with Dist. Nos. 289955395 - 289955474, and Certificate No. 63288 of **HEXAWARE TECHNOLOGIES LIMITED**, standing in the name of **Shabbir Ehesanhusain Bohari** has been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office, 152, Millennium Business Park, Sector - III, 'A' Block, TTC Industrial Area, New Mumbai, Maharashtra, 400710 within one month from this date else the company will proceed to issue duplicate Certificate.
Date : 16/09/2024 Name of Shareholders
Place : Solapur Arif Ehesanhusain Bohari

NOTICE

Form No. INC-25A
Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs Western Region
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND
In the matter of SPECTRA INTERNATIONAL LIMITED having its registered office at Grandeur Building, 4th Floor, Opp.Gundecha Symphony Veera Desai Road, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053

...Applicant

Notice is hereby given to the general public that the SPECTRA INTERNATIONAL LIMITED ("Company") is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with amended rules and is desirous of converting into a Private Limited Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 11th September, 2024 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Western Region, Everest Building, 5th Floor, 100, Marine Drive, Mumbai - 400002 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office:
Grandeur Building 4th Floor,
Opp.Gundecha Symphony Veera Desai Road,
Andheri (West), Mumbai- 400053

For SPECTRA INTERNATIONAL LIMITED
Sd/-
NADIR UMEDALI DHROJIA
DIRECTOR
DIN: 03303675

Date: 11/09/2024
Place: Mumbai

PUBLIC NOTICE

SURRENDER OF INVESTMENT ADVISER REGISTRATION
PRAKASH SHANKAR SHIRKE
SEBI Investment Adviser Registration No. **INA000004153**
1230/04, HURRAH, CITY OF JOY, J.S. DODDA ROAD, MULUND, MUMBAI, MAHARASHTRA, 400080

NOTICE is hereby given that PRAKASH SHANKAR SHIRKE is desirous of making an application for the surrender of their Investment Adviser registration bearing registration number **INA000004153** and its BSE Enlistment No. 1312. Any aggrieved party may make any representation against the surrender to PRAKASH SHANKAR SHIRKE at their Registered Office as indicated above, and they can lodge their complaint at grievances at <https://scores.sebi.gov.in/> within 15 days of the date of notice, or before SEBI Head Office, Plot No. C4-A, 'G' Block Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.

PUBLIC NOTICE

SURRENDER OF INVESTMENT ADVISER REGISTRATION
TRUPTI VAIBHAV RANE
SEBI Investment Adviser Registration No. **INA000007401**
511 5th Floor Ecstasy Business Park JSD Road, Mulund West Mumbai, MUMBAI, MAHARASHTRA, 400080

NOTICE is hereby given that TRUPTI VAIBHAV RANE is desirous of making an application for the surrender of their Investment Adviser registration bearing registration number **INA000007401** and its BSE Enlistment No.1254. Any aggrieved party may make any representation against the surrender to TRUPTI VAIBHAV RANE at their Registered Office as indicated above, and they can lodge their complaint at grievances at <https://scores.sebi.gov.in/> within 15 days of the date of notice, or before SEBI Head Office, Plot No. C4-A, 'G' Block Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.

This advertisement is for information purpose only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell the securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated September 05, 2024 ("Letter of Offer" or "LOF") filed with BSE Limited ("BSE") and NSE Limited ("NSE").



Oriental Trimex Limited (the "Company" or the "Issuer") was originally incorporated as "Oriental Trimex Private Limited" under the provisions of the Companies Act, 1956, vide certificate of incorporation issued on April 22, 1996, by the Registrar of Companies, Delhi & Haryana. Thereafter, the name of our Company was changed from "Oriental Trimex Private Limited" to "Oriental Trimex Limited" and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Delhi & Haryana on February 06, 2001.

Corporate Identity Number: L74899DL1996PLC078339
Registered & Corporate Office: 26/25 Bazar Marg, Old Rajinder Nagar, New Delhi, 110060 India;
Telephone: 011-45048612, 98100 16951;
Contact Person: Mrs. Purva Mirajkar, Company Secretary and Compliance Officer
Email: info@orientaltrimex.com; **Website:** www.orientaltrimex.com

OUR PROMOTERS: MR. RAJESH KUMAR PUNIA, MRS. SAVITA PUNIA, MR. SUNIL KUMAR, MIS ORIENTAL BUILDMAT EXPORTS PRIVATE LIMITED AND MIS ORIENTAL TILES LIMITED

ISSUE OF UP TO 4,41,04,359 (FOUR CRORE FOURTY ONE LAKHS FOUR THOUSAND THREE HUNDRED AND FIFTY-NINE ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF RS. 11 EACH PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. ₹ 4851.48 LAKHS * ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 (THREE) RIGHTS EQUITY SHARES FOR EVERY 2 (TWO) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, SEPTEMBER 05, 2024 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 1.1 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 151 OF THE LETTER OF OFFER
*Assuming full subscription

FOR ATTENTION OF THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY

ISSUE PROGRAMME

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATIONS	ISSUE CLOSURES ON
THURSDAY, SEPTEMBER 19, 2024	TUESDAY, SEPTEMBER 24, 2024	FRIDAY, SEPTEMBER 27, 2024

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncers on or prior to the Issue Closing Date.

Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA* Simple, Safe, Smart way of Application.
* Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

PROCESS OF MAKING AN APPLICATION IN THE ISSUE

In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all Shareholders desiring to make an Application in this Issue are mandatorily required to use the ASBA process. Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA.

For details, see "Making of an Application through the ASBA process" on Page 153, of the Letter of Offer.

Making of an Application through the ASBA process

An Investor, wishing to participate in the Issue through the ASBA facility, is required to have an ASBA enabled bank account with SCSBs, prior to making the Application. Investors desiring to make an Application in the Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSB or online/ electronic Application through the website of the SCSBs (if made available by such SCSB) for authorizing such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For details of making application through ASBA process, Eligible Equity Shareholders are advised to refer to "Making of an Application through the ASBA process" on page 153 of the Letter of Offer.

Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights Equity Shares in the Issue are advised to furnish the details of their demat account to the Registrar or our Company at least two clear Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date.

Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, as applicable, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company, Eligible Equity Shareholders, who hold Equity Shares in physical form, as applicable, as on Record Date and who have opened their demat accounts after the Record Date, shall adhere to following procedure for participating in the Issue:

Eligible Equity Shareholders holding Equity Shares in physical form are advised to refer to the procedure for Application by and credit of Rights Equity Shares in "Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form" on page 156 of the Letter of Offer.

Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process

An Eligible Equity Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSBs. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Equity Shareholder not being in a position to obtain it from any other source, may make an application that is available on the website of the Registrar, Stock Exchanges, along with the requisite Application Money, to subscribe to the Issue on plain paper with the same details as per the Application Form that is available online. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorizing such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Equity Shareholder who has not provided an Indian address.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

For details regarding making application on plain paper, Eligible Equity Shareholders are advised to refer to "Making of an Application by Eligible Equity Shareholders on Plain Paper under ASBA process" on page 154 of the Letter of Offer.

PLEASE NOTE THAT, IF THE SHAREHOLDERS MAKES AN APPLICATION USING THE APPLICATION FORMS AS WELL AS PLAIN PAPER OR MULTIPLE PLAIN PAPER APPLICATIONS, SUCH APPLICATIONS SHALL BE TREATED AS MULTIPLE APPLICATIONS AND ARE LIABLE TO BE REJECTED.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date i.e. September 19, 2024, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "Oriental Trimex Limited Rights Issue") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares currently under dispute, including any court proceedings. Eligible Equity Shareholders are requested to provide relevant details (such as copies of self-attested PAN and client master sheet of demat account etc., details/records confirming the legal and beneficial ownership of their respective Equity Shares) to the Company or the Registrar not later than two Working Days prior to the Issue Closing Date, i.e., by September 25, 2024 to enable the credit of their Rights Entitlements by way of transfer from the demat suspense escrow account to their demat account at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in this Issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard. Such Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to the Company or the Registrar account is active to facilitate the aforementioned transfer.

PLEASE NOTE THAT THE ELIGIBLE EQUITY SHAREHOLDERS, WHO HOLD EQUITY SHARES IN PHYSICAL FORM, AS APPLICABLE, AS ON RECORD DATE AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR RESPECTIVE DEMAT ACCOUNTS TO THE REGISTRAR OR OUR COMPANY AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE, SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM, AS APPLICABLE.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is September 27, 2024 i.e., Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCSB, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSB, on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as set out in "Terms of the Issue- Basis of Allotment" on page 172.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

Please ensure that the Application Form and necessary details are filed in. In place of Application number, Investors can mention the reference number of the e-mail received from Registrar informing about their Rights Entitlement or last eight digits of the demat account. Alternatively, SCSBs may mention their internal reference number in place of application number.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM

PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THE ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE. FOR DETAILS, SEE "TERMS OF THE ISSUE- ALLOTMENT ADVICE OR REFUND/ UNBLOCKING OF ASBA ACCOUNTS" ON PAGE 173.

FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION/OFF MARKET RENUNCIATION, PLEASE REFER TO HEADING TITLED "MAKING OF AN APPLICATION THROUGH THE ASBA PROCESS" ON PAGE 153 OF THE LETTER OF OFFER.

LISTING

Our Company will apply to BSE and NSE for final approval for the listing and trading of the Rights Equity Shares subsequent to their Allotment. No assurance can be given regarding the active or sustained trading in the Rights Equity Shares or the price at which the Rights Equity Shares offered under the Issue will trade after the listing thereof.

DISCLAIMER CLAUSE OF SEBI

The Present Issue, being less than 75,000 Lakhs, Our Company is in Compliance with First Provision to Regulation 3 of the SEBI ICDR Regulations and Our Company Shall File a Copy of The Letter of Offer Prepared in Accordance with The SEBI (ICDR) Regulations with SEBI for Information and Dissemination on The Website of SEBI For Informative Purposes.

DISCLAIMER CLAUSE OF NSE

As required, a copy of this letter of offer has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE), NSE has given its letter ref. No. NSE/LIST/42377 dated August 12, 2024 permission to the issuer to use the exchange's name in this letter of offer as one of the stock exchanges on which this issuer's securities are proposed to be listed. The exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this issuer.

It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE, nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer, nor does it warrant that this Issuer's securities will be listed or will continue to be listed on the Exchange, nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this issuer.

Every person who desires to apply for or otherwise acquire any securities of this Issuer may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

DISCLAIMER CLAUSE OF BSE

BSE Limited ("the Exchange") has given vide its letter dated August 21, 2024, permission to this Company to use the Exchange's name in this Letter of Offer as the stock exchange on which this Company's securities are proposed to be listed. The Exchange has scrutinized this letter of offer for its limited internal purpose of deciding on the matter of granting the aforesaid permission to this Company. The Exchange does not in any manner:

- Warrant, certify or endorse the correctness or completeness of any of the contents of this letter of offer; or
- Warrant that this Company's securities will be listed or will continue to be listed on the Exchange; or
- Take any responsibility for the financial or other soundness of this Company, its promoters, its management or any scheme or project of this Company.

and it should not for any reason be deemed or construed that this letter of offer has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any securities of this Company may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS

In accordance with the SEBI ICDR Regulations and SEBI Rights Issue Circulars, the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent/ dispatched only to the Eligible Equity Shareholders who have provided their Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Equity Shares is permitted under laws of such jurisdiction and does not result in and may not be construed as, a public offering in such jurisdictions. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be physically dispatched, on a reasonable effort basis, to the Indian addresses provided by them. In accordance with above, the dispatch of the Abridged Letter of Offer, the Application Form, and other Issue material has been completed in electronic form through email on Monday, September 09, 2024 by the registrar to the issue i.e. Beetal Financial & Computer Services Private Limited. The shareholders may obtain duplicate copies of the application form in case they do not receive the application form within a reasonable time after opening of the right issue from the office of the registrar.

Further, the Letter of Offer will be provided by the Registrar on behalf of our Company to the Eligible Equity Shareholders who have provided their Indian addresses to our Company and who make a request in this regard. In case the Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer will be sent only to their valid e-mail address and in case the Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Investors can also access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- Our Company at www.orientaltrimex.com
- the Registrar to the Issue at www.beetalfinancial.in
- the Stock Exchange at www.bseindia.com and www.nseindia.com

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar at www.beetalfinancial.in by entering their DP ID and Client ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form). The link for the same shall also be available on the website of our Company (i.e., www.orientaltrimex.com).

Further, our Company will undertake all adequate steps to reach out to the Eligible Equity Shareholders who have provided their Indian address through other means, as may be feasible.

OTHER IMPORTANT LINKS AND HELPLINE

The Shareholders can visit following links for the below-mentioned purposes: a) Frequently asked questions and online/ electronic dedicated Shareholders helpdesk for guidance on the Application process and resolution of difficulties faced by the Shareholders; www.beetalfinancial.in; b) Updation of e-mail address/ mobile number in the records maintained by the Registrar or our Company; beetal@beetalfinancial.com; c) Updation of demat account details by Eligible Equity Shareholders holding shares in physical form: <https://rights.lanikant.com>; d) Submission of self-attested PAN, client master sheet and demat account details by non-resident Eligible Equity Shareholders at email id beetal@beetalfinancial.com.

Investors may contact the Registrar or our Company Secretary and Compliance Officer for any pre-Issue or post-Issue related matter. All grievances relating to the ASBA process, with a copy to the SCSBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact number(s), E-mail address of the sole/first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCSBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process). For details on the ASBA process, see "Terms of the Issue" on page 151.

BANKER TO THE ISSUE AND REFUND BANK: Canara Bank

MONITORING AGENCY: Not Applicable

FOR RISK FACTOR AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER/ABRIDGED LETTER OF OFFER.

REGISTRAR TO THE ISSUE

BEETAL

Beetal Financial & Computer Services (P) Ltd
Address: Beetal House, 3rd Floor, 99, Madangiri, New Delhi - 110062
Email: beetalra@gmail.com, www.beetalfinancial.com
Investor grievance e-mail: beetal@beetalfinancial.com
Telephone: 011-29961281-83 | Contact Person: Mr. Punit Kumar Mittal
SEBI Registration No.: INR 00000262

For ORIENTAL TRIMEX LIMITED
Sd/-
(Rajesh Kumar Punia)
Managing Director

Date: 16.09.2024
Place: New Delhi
Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with The Bombay Stock Exchange ("BSE") and National Stock Exchange of India Limited ("NSE"). The Letter of Offer is expected to be available on the website of BSE at www.bseindia.com and website of NSE at www.nseindia.com. Investors should note that investment in equity shares involve a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

Form G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S VILBERRY HEALTHCARE PRIVATE LIMITED
OPERATING IN HEALTHCARE BUSINESS IN MUMBAI - MAHARASHTRA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	M/s Vilberry Healthcare Private Limited CIN: U85100MH2008PTC184527 PAN: AACCB5084B
2. Address of the registered office	130, Shanta Industrial Estate, 1st Floor, L.B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5. Installed capacity of main products / services	Not applicable
6. Quantity and value of main products / services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 1,41,31,573/-
7. Number of employees / workmen	There are no employees as on the insolvency commencement date.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email E-mail: eei.vhpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email E-mail: eei.vhpl@gmail.com
10. Last date for receipt of expression of interest	30.09.2024</

अभियंते: कल्पक विकासाचे दूत

आजचा अभियंता दिन आणखी एका कारणाने लक्षात ठेवला जाऊ शकतो किंवा अभियंता दिनाचे औचित्य अधिक वेगळ्या पद्धतीने भविष्यकाळात तयार होणाऱ्या अभियंत्यांना सांगता येऊ शकते. मोक्षगुंडम विश्वेश्वरय्या हे अतिशय तल्लूफ बुद्धीचे आणि भारताच्या अनेक योजनांचे शिल्पकार अभियंते म्हणून ओळखले जातात. १५ सप्टेंबर १८६१ हा त्यांचा जन्मदिवस. सरकारकडून त्यांच्या योगदानाचा कायमस्वरूपी सन्मान करण्याच्या उद्देशाने १९६८ ला त्यांचा हा जन्मदिवस राष्ट्रीय अभियंता दिन म्हणून भारत सरकारने घोषित केला. या दिवशी वेगवेगळ्या क्षेत्रातील अभियंत्यांच्या कार्याची दखल घेतली जाते. अनेक अभियंत्यांचा या दिवशी त्यांच्या कार्याबद्दल सत्कारही होत असतो. डॉ. विश्वेश्वरय्यांचे कार्य जर लक्षात घेतले तर इंजिनियर्स म्हणजेच अभियंता होऊ इच्छिणाऱ्या विद्यार्थ्यांसाठी ते किती प्रेरक व्यक्तीमत्व आहे हेसुद्धा लक्षात येऊ शकते. यावर्षीच्या या अभियंता दिनापूर्वी महाराष्ट्रात इंजिनियर्स म्हणजेच अभियांत्रिकी शाखेकडे प्रवेश घेणाऱ्या विद्यार्थ्यांचा नवा उच्चांक नोंदला गेला आहे. यंदा सीईटी परीक्षा देऊन अभियांत्रिकी शाखेला तब्बल एक लाख चाळीस हजार विद्यार्थ्यांनी पसंती दिली आहे. गेल्या वर्षी हा आकडा एक लाख सत्तावीस हजार होता. म्हणजेच अभियंता दिनाच्या पूर्वसंध्येला महाराष्ट्रातील अभियंता होऊ इच्छिणाऱ्या विद्यार्थ्यांनी जे उच्चांक प्रवेश घेतले आहेत. ते महाराष्ट्रासाठी अभिमानास्पद ठरतात. या सगळ्या भावी अभियंत्यांना अभियंता दिनाच्या शुभेच्छा देत असतानाच तेसुद्धा आपापल्या विविध शाखांमधून विविध योजनांचे यशस्वी अभियंते म्हणून नावारूपाला येऊ शकतात. एकीकडे इंजिनियर्स किंवा अभियंते होऊनही नोकरी मिळण्याची मारामार होत असताना यावर्षी महाराष्ट्रात विक्रमी संख्येने अभियांत्रिकी शाखेसाठी प्रवेश व्हावे हेदेखील एक आश्चर्य ठरू शकते. परंतु त्याअर्थी विद्यार्थ्यांनी या शाखेची निवड केलेली आहे यावरून त्यांना आपला भविष्यकाळ काही ना काही प्रमाणात उज्वल होऊ शकेल अशी खात्री वाटत असावी.

विश्वेश्वरय्यांचे मार्गदर्शक जीवन

या शाखेला झालेले हे विक्रमी प्रवेश अभियांत्रिकी विषयाची अनिवार्यता किंवा महत्व सिद्ध करतातच. कारण बदलत्या काळानुसार विज्ञान तंत्रज्ञान हे किती वेगवेगळ्या स्वरूपात विकसित होते आहे आणि त्या बदलणाऱ्या तंत्रज्ञानाचा जर योग्य उपयोग करून घेतला तर आपल्या बुद्धीबरोबरच एकूण देश किंवा समाजासाठी भूपूर काम करता येऊ शकते. किंबहुना त्या ज्ञानातून अनेक कल्पक योजनांना मूर्त स्वरूपात आणता येऊ शकते. आपण घेत असलेले शिक्षण हे जितके आपल्या करियरशी निगडित असते तितकेच ते समाजाच्या किंवा देशाच्या हितासाठी अनेक पद्धतीने वापरता येण्याची संधीदेखील प्राप्त होऊ शकते. ज्यांच्या नावाने अभियंता दिन साजरा होतो त्या विश्वेश्वरय्यांनी आपल्या स्थापत्य अभियांत्रिकी शाखेचा इतक्या विविध पद्धतीने उपयोग करून घेतला की ज्यामधून त्यांच्या बुद्धीमत्तेचा तर गौरव झालाच. परंतु त्यांनी राबवलेल्या अनेक गुणवत्तापूर्ण योजनांमुळे भारताच्या विकासाला चालनाही मिळाली.

वयाच्या चौदाव्या वर्षी त्यांच्या वडिलांचे निधन झाले. आणि त्यांनी आपल्या महाविद्यालयीन शिक्षणासाठी मामाकडे जाण्याची परवानगी आईकडे मागितली. परंतु मामाची आर्थिक परिस्थिती चांगली नव्हती. हे लक्षात घेऊन विश्वेश्वरय्यांनी विद्यार्थ्यांची शिकवणी घेऊन अर्थार्जन करण्याचा आणि मामानाही मदत करण्याचा विचार प्रत्यक्षात आणला. ज्याचे म्हणजेच कमवा आणि शिका अशा संकल्पनेतून त्यांनी आपल्या शिक्षणाचा भार कोणावरही पडून दिला नाही. ब्रिटिश सरकारमध्ये काही अधिकाऱ्यांना त्यांच्या या गुणवत्तेचे महत्व लक्षात आले आणि त्यांना वेगवेगळ्या योजनांची जबाबदारी सोपवली गेली. मुंबई पुणे इथल्या महाविद्यालयातूनही त्यांनी सर्वोच्च श्रेणीत आपले पुढचे शिक्षण पूर्ण केले होते. त्यांची मुंबई इलाक्यात अभियंता म्हणून नियुक्तीही झाली आणि महाराष्ट्रासाठीसुद्धा त्यांनी अनेक महत्वपूर्ण योजना प्रत्यक्षात आणल्या. पाणी योजनांपासून ते शहर नियोजनापर्यंत त्यांच्या या गुणवत्तापूर्ण बुद्धीमत्तेचा एकूणच देशालादेखील मोठा लाभ झाला. परिश्रमातून यशस्वी अभियंता होण्याची त्यांच्यातली ही गुणवत्ताच आज सर्वच अभियंते किंवा भविष्यात होणाऱ्या विद्यार्थ्यांना प्रेरणादायी ठरते. त्यांच्या या बहुआयामी कर्तृत्वामुळेच त्यांना १९५५ लाच भारतरत्न हा सर्वोच्च सन्मान देऊन गौरवान्वित केले गेले.

बदललेली क्षेत्रे

आज जे विद्यार्थी अभियंता होण्याची इच्छा बाळगून आहेत. त्यांना विश्वेश्वरय्या यांचे जीवन म्हणजे एक वस्तुपाठच ठरतो. प्रत्येक शाखेत प्रत्येक क्षेत्रासाठी अभियंता हा गरजेचा ठरतो. म्हणजेच आजच्या भाषेत सांगायचे तर कोणत्याही शाखेचा इंजिनियर्स हा केवळ अभियंताच नव्हे तर तंत्रज्ञानाच्या साहाय्याने अनेक कल्पक योजनांचा तो उद्गारात ठरू शकतो किंवा अनेक योजनांची गुणवत्ता तो साकार करू शकतो. भलही नोकऱ्यांची उपलब्धता नसेल परंतु आपल्या कल्पकतेतून अनेक नवनवीन प्रकल्प हे अभियंते प्रत्यक्षात आणू शकतात. आतासुद्धा महाराष्ट्रात सर्वाधिक संख्येने कॉम्प्युटर इंजिनियर्ससाठी विद्यार्थ्यांनी प्रवेश घेतलेले आहेत. भविष्यकाळातील आर्टिफिशियल इंटेलिजन्ससाठी किंवा कॉम्प्युटरमधल्याच नवनवीन ऑप्ससाठी हे संगणक अभियंते स्वतःच्या शिक्षणाचा कल्पकतेने उपयोग करून दाखवत असतात. म्हणूनच जगभर माहिती तंत्रज्ञान क्षेत्र प्रचंड वेगाने फोफावले आहे. वेगळ्या शब्दात सांगायचे तर जगातील कोणत्याही विकासाची कल्पकता ही या अभियंत्यांवर अवलंबून असते. म्हणजेच विकासाचे कल्पक दूत म्हणजेच अभियंते असे त्यांचे वर्णन करायला हवे. आता तर या अभियांत्रिकी क्षेत्रात अनेक नवनवीन शाखा जोडल्या गेल्या आहेत. पूर्वी सिव्हिल मेकॅनिकल इलेक्ट्रिकल याच तीन शाखांना महत्व होते. आज मात्र कॉम्प्युटर इंजिनियर्स, ऑटोमोबाईल इंजिनियर्स, मरिन इंजिनियर्स यासारखे प्रकार अस्तित्वात आलेले आहेत. आर्टिफिशियल इंटेलिजन्स भविष्यकाळातील अत्यंत महत्त्वाचे ठरणार आहे म्हणजेच एकाअर्थी विकासाची दिशा निश्चित करण्याची जबाबदारी या अभियंत्यांवर अवलंबून आहे.

भारतीय हॉकी संघाचा पाकिस्तानवर विजय कर्णधार हरमनप्रीत सिंगने २ गोल ठोकले



विजिंग

या सामन्यातील पहिला गोल पाकिस्तानच्या नदीम अहमदने ८ व्या मिनिटाला केला. या

स्पर्धेत भारताने प्रथमच एक गोल राखून सामन्याची सुरुवात केली. याआधी भारताने गेल्या ४ सामन्यांमध्ये पहिला गोल केला होता. मात्र, पहिल्या

चीनमधील हुलुनबीर येथे सुरु असलेल्या आशियाई हॉकी चॅम्पियन्स ट्रॉफी स्पर्धेत आज भारताने कट्टर प्रतिस्पर्धी पाकिस्तानचा २-१ असा धुव्या उडवत या स्पर्धेत सलग पाचवा सामना जिंकला. भारतासाठी कर्णधार हरमनप्रीत सिंगने दोन गोल केले, तर नदीम अहमदने पाकिस्तानसाठी सामन्यात एकमेव गोल केला.

कर्णधार हरमनप्रीत सिंगने दोन गोल ठोकले. दुसऱ्या क्वार्टरच्या चौथ्या मिनिटाला हरमनप्रीतने दुसरा गोल करून भारताला २-१ अशी आघाडी मिळवून दिली. दुसऱ्या क्वार्टरच्या अखेरपर्यंत पाकिस्तानने गोल करण्याचा प्रयत्न केला, मात्र भारताच्या बचावफळीमुळे त्यांना अपयश आले. त्यामुळे ३० मिनिटांअखेर भारताने २-१ अशी आपली आघाडी कायम राखली.

सुरुवातीपासूनच दोन्ही संघांनी गोल करण्याचा प्रयत्न केला. मात्र कोणालाच यश मिळू शकले नाही. अनेक पेनल्टी कॉर्नर मिळूही दोन्ही संघांना एकही गोल करता आला नाही. वाहिद अश्रफ राणाला पिवळे कार्ड मिळाल्याने तो १० मिनिटे बाहेर गेला. त्यामुळे सामन्याच्या शेवटच्या १० मिनिटांत पाकिस्तानचा संघ केवळ १० खेळाडूंसह खेळला. सामन्यावर अखेरपर्यंत भारतीय संघाने वर्चस्व कायम राखत पाकिस्तानचा २-१ असा पराभव केला.

तिसऱ्या क्वार्टरच्या

केनियाच्या प्रशिक्षकपदावरून भारताच्या डोडा गणेशची हकालपट्टी

नैरोबी

भारताचा माजी गोलंदाज डोडा गणेश यांची केनिया संघाच्या मुख्य प्रशिक्षकपदावरून हकालपट्टी केली. त्यांना अवघ्या महिन्याभरापूर्वीच केनिया संघाची मुख्य प्रशिक्षक बनवण्यात आले होते. त्यांचा कारा एक वर्षासाठी होता. मात्र नेशन आफ्रिकेच्या अहवालानुसार त्यांची नियुक्ती योग्य पद्धतीने झाली नव्हती. त्यात अनियमितता होती. याच कारणामुळे

इच्छिते की, कार्यकारी मंडळाने तुमची मुख्य प्रशिक्षक म्हणून नियुक्ती नाकारली आहे. तुम्ही आणि मनोज पटेल यांच्यात ७ ऑगस्ट २०२४ रोजी झालेला करार अवैध होता. त्यामुळे तुम्हाला राष्ट्रीय संघाशी संपर्क साधणे किंवा त्यांच्याशी व्यवहार करणे तत्काळ बंद करण्याचे निर्देश देण्यात आले आहेत. डोडा गणेश यांचा करार रद्द झाल्यानंतर आता केनिया संघात दोन प्रशिक्षकांची नियुक्ती करण्यात आली. माजी आंतरराष्ट्रीय खेळाडू लॅमेक ओन्गो आणि जोसेफ अंगारा यांची त्यांना आता मुख्य प्रशिक्षकपदावरून हटवण्यात आले. अनुक्रमे मुख्य प्रशिक्षक आणि सहाय्यक प्रशिक्षक म्हणून नियुक्ती करण्यात आली आहे. या दोघांची पहिली जबाबदारी केनिया संघाला आयसीसी डिव्हिजन २ चॅलेंज लीगसाठी तयार करण्याची असेल. केनियात होणाऱ्या या लीगमध्ये पापुआ न्यू गिनी, कतार, डेन्मार्क आणि जर्सी हे संघ सहभागी होतील.

३२ खो-खो खेळाडूंना सरकारी नोकरी! क्रीडा विभागाकडून यादी जाहीर

मुंबई

महाराष्ट्र शासनाच्या क्रीडा विभागात थेट नियुक्ती करण्यात आलेल्या १५ पैकी ३२ खो-खो खेळाडूंचा समावेश आहे. त्यात ११ क्रीडा अधिकारी (गट ब राजपत्रित) आणि २१ शिपाई (गट ड) पदावर नियुक्त झाले आहेत. क्रीडा विभागाकडून यादी नुकतीच जाहीर करण्यात आली आहे.

करण्यात आली असून त्यामध्ये लिपिक आणि शिपाई पदावर नियुक्त्या देण्यात आल्या आहेत. त्यामध्ये अत्युच्च गुणवत्ताधारक खेळाडूंचा समावेश करण्यात आला आहे. यासाठी अपर मुख्य सचिव (सेवा) यांच्या अध्यक्षतेखालील समिती नेमण्यात आली होती. त्या समितीने यादी जाहीर केली आहे.

झालेल्या खेळाडूंच्या यादीत अमृती कोकितकर, ऐश्वर्या सावंत, नरेश सावंत, दिपाली सबाणे, योगेश मोरे, सुयश गरमटे, प्रियंका इंगळे, गौरी शिंदे, निकिता पवार, अक्षय भांगरे यांची क्रीडा अधिकारी पदासाठी तर शिपाई पदावर सोनाली मोकासे, प्रियंका वेळे, श्रेता गवळी, मिलल भोईर, पौर्णिमा सकपाळ, रेश्मा राठोड, प्रियंका भोपी, मिल्दि कुमारे, सागर पोतदार, जान्हवी पेठे, काजल भोर, किरण शिंदे, ऋतुजा खरे, प्रिती काळे, अविनाश देसाई, विजय शिंदे, निखिल मस्के, सुशांत कलढोणे, कैजान पठाण, संपदा मोरे, मयुरी पवार यांचा समावेश आहे. याआधी सुध्दा आयाकर विभागात सुध्दा खोखो खेळाडूंची भरती झाली होती.

क्रीडा व युवक सेवा संचालनालयाच्या आस्थापनेवर पदे निर्माण

राज्यातील आंतरराष्ट्रीय, राष्ट्रीय खेळाडूंचा यामध्ये समावेश आहे. नियुक्त

मराठी विद्यानिकेतना दुदरे विजयाचा मुकुट

वेळगाव-मराठी विद्यानिकेतन झालेल्या तालुकास्तरीय खो-खो स्पर्धेत मराठी विद्यानिकेतन शाळेतील प्राथमिक विभाग मुलांच्या खो-खो संघाने महातेशनगर शाळेचा एकदली पराभव करून अंतिम सामन्यात विजय मिळवत विजेतेपद पटकाविले. मराठी विद्यानिकेतन शाळेतील माध्यमिक विभाग मुलींच्या खो-खो संघाने अंतिम सामन्यात विजय मिळवला. या दोन्ही संघांची जिल्हास्तरीय होणाऱ्या खो-खो स्पर्धेसाठी निवड झालेली आहे. या खेळाडूंना प्राथमिक विभागाचे मुख्याध्यापक गजानन सावंत, माध्यमिक विभागाचे मुख्याध्यापक नारायण उडकेकर, प्रशिक्षण श्रीधर बेनाळकर आणि क्रीडा शिक्षण महेश हागीदळे, दत्ता पाटील आणि पूजा संताजी यांचे मार्गदर्शन मिळत आहे.

NOTICE
For Ordinary Members ("A" Class Shareholders)
Notice is hereby given to all the Ordinary Members ("A" Class Share holders) of Lokmanya Multipurpose Co-operative Society Ltd. registered till 31st March 2024, that the 30th Annual General Body Meeting of the Society for the financial year 2023-24 will be held on Monday 30th September 2024 at 5.00pm. at Lokmanya Sabhagruha 568, Tilak Wada, Narayan Peth, Pune-411030. All Ordinary Members ("A" Class Shareholders) admitted as members of the Society till 31/03/2024 are requested to attend the same.
PLEASE NOTE:
a) A link to download the Annual Report for the F.Y. 2023-24 has been uploaded on the website of the Society.
www.lokmanyasociety.org The Ordinary Members ("A" Class Shareholders) registered till 31st March 2024 can download the same from the website for their perusal.
b) Any member who intends to seek any clarification on any matter at the AGM, shall send a query in writing, so as to reach the CEO at the registered office of the Society at least 3 days prior to the AGM.
For Lokmanya Multipurpose Co-operative Society Ltd.,
Sd/-
Kiran D. Thakur
(Chairman)
Date:10-09-2024 | Place: Pune

सुविचार

खंडाळा, रत्नागिरी. मोवा. ९४२२४२०६११
वर्तन हा आरसा आहे,
ज्यात अहंकार आणि संस्कुतीची झलक दिसते.

पंचांग

रविवार, १५ सप्टेंबर, २०२४
शक १९४६ क्रोधियापसंबलर
भाद्रपद शुक्ल द्वादशी
नक्षत्र : श्रवण
-- जन्मराशी --
००-०१ ते २४-०० मकर

प्रदोष, वामन जयंती, श्रवणोपवास, दधिदान क्षीरद्रव, अभियंता दिन

मुद्रक, प्रकाशक श्री. रोहित रमाकान्त पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पता: प्लॉट नं. २२, दिवा एमआयडीसी, टीडीसी इंडस्ट्रीयल एरिया, दिवणु नगर, दिवा, नवी मुंबई - ४००७०८. २) एलिट ऑफसेट प्रिंटर्स प्रा.लि., पता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४९६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई - ४००००४ येथे प्रसिद्ध केले.
संपादक : रोहित रमाकान्त पांडे • कार्यकारी संपादक: समीर करंबे ('पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)
संपर्क : संपादक विभाग: ८६५२२०९४४०,
जाहिरात विभाग : ८९०८९९६४२३, ८९०८९९६४२९,
छोटा जाहिराती: ८४२२८९७४४५. विवरण विभाग : ९५९४९३६४४९
ई-मेल: navakal.1923@gmail.com
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३ | फाल्गुन वद्य ५ शके १८८४
Printed and Published by Jaysree Ramakant Khadilkar-Pande
On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagale, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - Rohit Ramakant Pande • Executive Editor - Sameer Karambe (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

गव्हाची खीर

★ साहित्य :- १ कप गहू, खपली गहू, असेल तर आणखी उत्तम, वेलची पूड अर्धा चमचा, बदाम आणि काजूचे तुकडे प्रत्येकी एक एक टेबलस्पून, १० ते १५ मनुका, १ कप गूळ, ३ ते ४ चमचे साजूक तूप.
★ कृती :- गहू निवडून स्वच्छ करून घ्या, धुवून घ्या आणि त्यानंतर रात्रभर पाण्यात भिजत घाला. यानंतर सकाळी ३ कप पाणी आणि रात्रभर भिजलेला गहू थेट कुकरमध्ये शिजण्यासाठी घाला. मध्यम आचेवर साधारण ८ ते १० शिट्ट्या होऊ द्या. गहू शिजाल्या थोडा जास्त वेळ लागतोच. नसेल शिजला तर आणखी थोडा वेळ शिजवा. आता शिजलेला गहू मिक्समध्ये भरवून घ्या किंवा मग रवीने फेटून घ्या. कढईमध्ये ४ टेबलस्पून तूप टाका. तूप तापल्यानंतर त्यामध्ये काजू- बदामाचे तुकडे टाकून पसून घ्या. त्यानंतर मनुका घाला.सुकामेवा परतून घेतल्यानंतर त्यात गव्हाची भरड टाका आणि ३ ते ४ मिनिटे परतून घ्या. गहू व्यवस्थित परतून झाला की त्यात पाणी घाला. गहू शिजवून उरलेले जे पाणी आहे, ते पाणी या खिरीत टाका. गहू आणि पाणी एकजीव झाले की त्यात किसलेला गूळ घाला आणि ८ ते १० मिनिटे शिजवून घ्या. जसजस शिजत जातं, तसतस खिरीतलं पाणी आटत जातं. त्यामुळे तुमच्या आवडीनुसार घट्ट, पातळ ठेवावे. खीर शिजत आली की त्यात वेलची पूड घाला. जेव्हा खीर सर्व्ह करणार असाल तेव्हा ऐनवेळी त्यात दूध घाला आणि मग सर्व्ह करा. गरम खीर असेल तर गरम दूध घाला. खीर थंड झाली असेल तर थंड दूध वापरा. थंड किंवा गरम अशा दोन्ही पद्धतीने ही खीर खाता येते.

फॉर्म जी मुंबई - महाराष्ट्र येथे आरोग्यसत्ता स्वस्वायत्तायक कार्वरत मे. वित्तवती हेतुकेकर प्रायव्हेट लिमिटेडकरिता स्वस्वय अभिव्यक्तीचे आमंत्रण	
(आरोग्य नवारी आणि दिवाळीकरीत मंडळ (कोपरेटिव्ह व्हालीकरीत दिवाळीकरीत उद्योग प्रक्रिया) विनियमन, २०१५ च्या विनियमन ३५२ (१) अन्वये)	
संबंधित तपशील	
१. कोपरेटिव्ह ग्रुपकोचे नाव व पत्ता / सीआयएन / मे. शिबोरी हेल्थकेअर प्रायव्हेट लिमिटेड सीआयएन: U85100MH2008PTC184527 पत्ता: AACDB50848	
२. नोंदीकृत कार्यालय पत्ता	१३०, शंभू इन्स्टिट्यूट इस्टेट, १ ला मजला, आय. बी. फ्लोर फ्लोर, कोरेगाव पूर, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००३३.
३. वेबसाईटचे युआरएल	वेबसाईटचे आयडी (सीडी) प्रोवाय्डी वेबसाईट जादी.
४. बदललेल्या आलेखी असलेल्या कोणत्या तपशील	शेडी मॉडेलिंग कंपनी म्हणून कार्यरत आहे आणि सीडीकरी, महाराष्ट्र येथे स्थानरत आहे.
५. मुख्य उत्पादक/सेवाी स्वागित नामत	सज्जु जादी
६. जत वित्तीय वित्तवती प्रोवाय्डी मुख्य उत्पादक/सेवाी प्रोवाय्डी आणि मुख्य	शिव. २०२२-२३ च्या अंतिम उपलब्ध लेखावृत्तित वित्तीय विवरणमनुसार महसूल २१, १,४१,३१,५७३/- आहे.
७. कार्यवाही/व्यावसायीक संस्था	दिवाळीकरीत तुरु टोप्याच्या दिनांकानुसार एकदी कार्यवाही जादी.
८. जत उपलब्ध दोन वर्षी वित्तीय विवरणम (वेळापत्रकानुसार), चक्रवर्ती वारी, चक्रवर्ती वारी प्रक्रियेच्या पध्दतीच्या संकीर्णत ताराच समीक्षित असलेले पुढील तपशील उपलब्ध असणारे युआरएल:	साथीली ईमेलवर परतव्यादर करून तपशील प्राप्त करता येतील. ई-मेल: goi.vhpl@gmail.com
९. सेवाीयता कायम २५(२)(ए) अन्वये उद्योग अंदाजवारी प्राप्त उपलब्ध असणारे युआरएल:	साथीली ईमेलवर परतव्यादर करून तपशील प्राप्त करता येतील. ई-मेल: goi.vhpl@gmail.com
१०. स्वस्वय अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक	३०.०९.२०२४
११. संस्था उद्योग अंदाजवारी तपसुरती कडी परित करण्याचा दिनांक	०९.१०.२०२४
१२. तपसुरता कडीवर अंतिम शब्द करण्याचा अंतिम दिनांक	१४.१०.२०२४
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आवणीकरीत नं. क्र. : IBB/MPA-02/19-00947/2019-2020/1302 एलएच- AA21/3002/2020/2023/21 फैलत दि. ३०.०९.२०२४ वर्षी

नोंदीकृत करत: नवीनकर. २०१५ पं. विन. २३४ तैला १ सीआयएन नवकरवारी कडी. महाराष्ट्र नगर, कोरेगाव पंथम, मुंबई उपनगर, महाराष्ट्र-४०००३३. दिनांक: १५.०९.२०२४ विक्रम: मुंबई